

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 156/252/PB/2018

In the matter of:

Auric Builders Pvt. Ltd.
Vs.
ROC & Another.

....**Appellant**

....**Respondent**

Under Section: 252

Order delivered on 09.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant	: Mr. Vinay Kumar Jha, CS
For the Respondent	: Ms. Kusum Yadav, Company Prosecutor
For the IT	: Ms. Lakshmi Gurung, Adv. with Mr. Divey Kant, Adv.

ORDER

Learned Company Secretary states that in compliance of the order dated 20.07.2018 the bank account of the appellant company could be operated with the great difficulty and after informing bank about the consequences of no obeying the Court order resulting to the contempt of court, the Kotak Mahindra Bank had allowed operations in the account by the appellant company. The learned Company Secretary seeks time to file compliance affidavit as per order dated 20.07.2018. One weeks is granted. For further consideration on **11.09.2018**.

Sd/-

Mukesh

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

